

DELHI LEGISLATIVE ASSEMBLY
Bulletin Part-I

(Brief summary of proceedings)

Thursday, 6th September, 2012/ Bhadrapada 15, 1934 (Saka)

No. 83

2.03 PM Dr. Yoganand Shastri, Hon'ble Speaker in Chair

1. 2.04 PM **Question Hour:** Starred question No. 41 & 43 were asked and replied. Replies to starred question No. 42 & 44 to 60 and Un-starred question No. 148 to 216 were placed on the table.

2. 3.05 PM **Special Mention (Rule 280):**
Following Members raised matters under Rule 280:
 1. Shri Balram Tanwar
 2. Dr. Bijender Singh (Hon'ble Speaker intervened.)
 3. Shri Veer Singh Dhingan
 4. Shri Tarvinder Singh Marwah (M/o Urban Development intervened.)
 5. Shri Naseeb Singh
 6. Shri Surender Kumar (Hon'ble Speaker and M/o Development intervened.)
 7. Ch. Mateen Ahmad
 8. Shri Vipin Sharma

3. 3.45 PM **Papers laid on the Table:**
 - 1. Smt. Sheila Dikshit, Chief Minister** laid the copies of following papers (English & Hindi Version):
 - (i) Notification No. F. 12/2/2004/AR/9178-9341/C dated 08.08.2012 regarding appointment of Mrs. Yasmin Khan as Part-Time Member in PGC till she attains the age of 65 years i.e. up to 13/05/2012.
 - (ii) Notification No. F.12/2/2004/Ar/9342-9506/C dated 08.08.2012 regarding appointment of Sh. Dinesh Gupta as Part-Time Member in PGC for a further period of one year.

 - 2. Smt. Sheila Dikshit, Chief Minister** laid the copies of following papers (English & Hindi Version):
 - (i) Notification No. F.3(3)/Fin(Rev-I)2012-13/DSIII/452 dated 15.06.2012 regarding Central Sales Tax Delhi (Amendment) Rules 2012.
 - (ii) Notification No. F.10(4)/Fin(Rev-I)2012-13/DSIII/453 dated 15.06.2012 regarding Delhi Excise (Third Amendment) Rules, 2012.
 - (iii) Notification No. F.3(6)/Fin(Rev-I)/2012-13/SSF/92 dated 16.06.2012 regarding Commencement of date in r/o Delhi Value Added Tax (Second Amendment) Act, 2012 & Notification No.

- F.14(6)/LA-2012/Cons2law/61 dated 15.06.2012 regarding Delhi Value Added Tax (Second Amendment) Act, 2012.
- (iv) Notification No. F.14(4)/LA-2012/Cons2law/71 dated 15.06.2012-regarding Delhi Value Added Tax (Third Amendment) Act, 2012 and Notification No. F.3(7)/Fin. (Rev-I)/2012-13/SSF/93 dated 16.06.2012 regarding commencement of date in r/o Delhi Value Added Tax (Third Amendment) Act, 2012.
 - (v) Notification No. F.3(4)/Fin. (Rev-I)/2012-13/DSIII/461-462 dated 21.06.2012 regarding Amendments in the Schedules appended to the Delhi Value Added Tax Act, 2004.
 - (vi) Notification No. F.10(9)/Fin.(Rev.-I)/2012-12/DSIII/490 Dated 02.07.2012 regarding appointment of Officers for implementation of Right of Citizen to Time Bound Delivery of Services Act, 2011 in r/o Excise Deptt.
 - (vii) Notification No. F.10(1)/Fin. (Rev.-I)/12-13/DSIII/498 dated 04.07.2012-regarding Delhi Excise (Fourth Amendment) Rules, 2012.
 - (viii) Notification No. F.10(5)/Fin. (Rev.-I)/12-13/DSIII/499 dated 04.07.2012-regarding Delhi Excise (Fifth Amendment) Rules, 2012.
 - (ix) Notification No. F.12(4)/Fin. (Rev.-I)/2012-13/DSIII/531 dated 24.07.2012-regarding event titled 12th Osian's Cinefan Film Festival to be held from 27.7.2012 to 05.08.2012 at Siri Fort Cultural Complex and The Kila Seven Style Mile Opposite Qutab Minar 2012 for exception from the liability to pay Entertainment Tax.
 - (x) Notification No. F.12(1)/Fin. (Rev.-I)/2012-13/DSIII/545 dated 01.08.2012-regarding commencement of Delhi Tax on Luxuries Amendment Act, 2012 from 9th August 2012.
 - (xi) Notification No. F.12(3)/Fin. (Rev.-I)/2012-13/DSIII/546 dated 01.08.2012-regarding rate of tax to be levied on the turnover in respect of luxuries.
 - (xii) Notification No. F.12(2)/Fin. (Rev.-I)/2012-13/DSIII/551 dated 03.08.2012-regarding amendment in the Delhi Tax on Luxuries Rules, 1966.

3. Shri Rama Kant Goswami, Minister of Election laid the copies of following papers (English-Hindi) Version:

- (i) Notification No. 6 (N.C.T.D No. 80) issued under No. CEO/EL.G/102(8)/2012/14930 dated 02.07.2012 containing ECI Notification dated 23rd May, 2012 regarding amendments in the Table of Registered un-recognized Parties.
- (ii) Notification No. 7 (N.C.T.D No. 61) issued under No. CEO/EL.G/102(3)/2012/13765 dated 14.06.2012 containing ECI Notification dated 14th June 2012 regarding appointment of Returning Officer, Assistant Returning Officers for the Presidential Election 2012.
- (iii) Notification No. 8 (N.C.T.D No. 64) issued under No. CEO/EL.G/102(3)/2012/13887 dated 16.06.2012 containing ECI Notification dated 16th June 2012 regarding appointment of Returning Officers, Public Notice dated 16th June 2012, ECI Notifications dated 16th

June 2012 regarding Programme of Election, date and place for Presidential Election, 2012.

(iv) Notification No. 9 (N.C.T.D No. 86) issued under No. CEO/EL.G/102(16)/2012/15124 dated 05.07.2012 containing ECI Notification dated 5th July, 2012 regarding appointment of Returning Officer and Assistant Returning Officer for Vice Presidential Election , 2012.

(v) Notification No. 10 (N.C.T.D No. 88) issued under No. CEO/EL.G/102(16)/2012/15210 dated 06.07.2012 containing ECI Public Notice dated 6th July, 2012 for Vice Presidential Election 2012, Form 5 published for Presidential Election 2012, Notification dated 6th July 2012 regarding Programme of election for Vice Presidential Election and Notification dated 6th July 2012 regarding place and time for Vice Presidential Election 2012.

(vi) Notification No. 11 (N.C.T.D No. 91) issued under No. CEO/EL.G/102(3)/2012/15387 dated 10.07.2012 containing ECI Notification dated 10th July, 2012 regarding counting of votes for Presidential Election 2012.

4. Shri Raj Kumar Chauhan, Minister of Development laid the copies of following papers (English-Hindi Version):

(i) Notification No. F.8 (36)/2010-DAM/MR/478 dated 16.02.2012 regarding constitution of Agricultural Produce Marketing Committee, Market of National Importance, Azadpur, Delhi.

(ii) Notification No. 8 (1)/2001-DAM/MR/1162 dated 24.04.2012 regarding Amendment of Rule 11- In the Delhi Agricultural Produce Marketing (Regulation) General Rule, 2000 below sub rule (8) of Rule 11.

4. 3.47 PM **Consideration & Passing of Bill:**

Smt. Sheila Dikshit, Chief Minister moved that “The Entertainment & Betting Tax (Amendment) Bill, 2012” (Bill No. 13 of 2012) introduced on 5th September, 2012 be considered.

The Motion was put to vote and adopted by voice-vote.

Chief Minister made a brief statement.

The Bill was considered clause-wise.

Smt. Sheila Dikshit, Chief Minister moved that ‘The Entertainment & Betting Tax (Amendment) Bill, 2012’ (Bill No. 13 of 2012) introduced on 5th September, 2012 be passed.

The Motion was put to vote and adopted by voice-vote.

5. 3.52 PM **Introduction, Consideration & Passing of Bill:**
Dr. A. K. Walia, Minister of Health introduced “The Delhi Technological University (Amendment) Bill, 2012” (Bill No. 14 of 2012) with the leave of the House.
Dr. A. K. Walia, Minister of Health moved that “The Delhi Technological University (Amendment) Bill, 2012” (Bill No. 14 of 2012) introduced today i.e., 6th September, 2012 be considered.
The Motion was put to vote and adopted by voice-vote.
Minister of Health made a brief statement.
The Bill was considered clause-wise.
Dr. A. K. Walia, Minister of Health moved that “The Delhi Technological University (Amendment) Bill, 2012” (Bill No. 14 of 2012) introduced today be passed.
The Motion was put to vote and adopted by voice-vote.
6. 3.59 PM **Short Duration Discussion :**
I. Further Discussion on the status of unauthorized colonies in Delhi initiated by Shri Mukesh Sharma on 5th September, 2012.
Following Members participated in the discussion:
7. Shri Raj Kumar Chauhan
8. Shri Sumesh Shokeen
9. Shri Jai Kishan
7. 4.22 PM Minister of Urban Development replied to the debate.
8. 4.41 PM **Motion under Rule-292:**
Following motion moved by Shri Mukesh Sharma on 5th September, 2012 was put to vote and adopted by voice-vote:
This House resolves that developmental works be initiated with immediate effect in all the listed unauthorized colonies of Delhi where abadi exists, including the colonies situated at ridge area, forest area, ASI area, private land or any other land.
9. 4.43 PM **II.** Shri Naseeb Singh initiated discussion on the situation arising out of water-logging on the roads maintained by the three municipal corporations, non cleaning of rain water drains and spread of epidemic during Monsoon.
Following Members participated in the debate:
2. Shri Parlad Singh Sawhney
3. Shri Tarvinder Singh Marwah
10. 5.19 PM Minister of Urban Development replied to the debate.
11. 5.31 PM **House adjourned upto 2.00 P.M. on 7th September, 2012.**

Delhi
6th September,
2012

P.N. Mishra
Secretary